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**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.95/04

Thursday this the 10th day of March 2005

C O R A M :

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

D.Sunderarajan,
S/o.G.Devarajan,
Electrical Signal Maintainer,
Southern Railway, Alleppey.
Residing at C/o.Sri.Xavier, Thyparampil,
Beech Ward, Alappuzha.

..Applicant

(By Advocate Mr.T.C.Govindaswamy)

Versus

1. Union of India represented by the General Manager,
Southern Railway, Head Quarters Office,
Park Town P.O., Chennai – 3.
2. The Divisional Railway Manager,
Southern Railway, Trivandrum Division,
Trivandrum – 14.
3. The Senior Divisional Signal & Telecommunications
Engineer, Southern Railway, Trivandrum Division,
Trivandrum -14.
4. The Divisional Personnel Officer,
Southern Railway, Trivandrum Division,
Trivandrum – 14. ..Respondents

(By Advocate Mrs.Sumathi Dandapani)

This application having been heard on 10th March 2005 the Tribunal
on the same day delivered the following :-

ORDER

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The applicant, Electrical Signal Maintainer Grade II of Southern
Railway, Alleppey has filed this application for a declaration that he is

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entitled to get 75% of his basic pay and allowances as subsistence allowance for the period from 1.2.1995 and for a direction to the respondents to grant the same accordingly with all consequential arrears and also to direct the respondents to grant the applicant's subsistence allowance based on the pay to be arrived at in the revised scale of pay of Rs.4000-6000 with effect from 1.1.1996 with consequential benefits of arrears.

2. The respondents did not file any reply statement. Today when the matter came up for hearing learned counsel of the respondents stated that the subsistence allowance of the applicant has been revised and enhanced to 75% against 50% with effect from 1.2.1995 by order dated 3.1.2005 of the Divisional Signal & Telecommunications Engineer, Trivandrum and that arrears in favour of the applicant consequent to refixation of pay and allowance and difference in subsistence allowance amounting to Rs.1,99,457/- have been claimed as per Bill No.V/P 26/II/PG dated 14.2.2005 and sent to the Accounts Branch for vetting and making payment. Learned counsel of the respondents stated that the payment would be made to the applicant immediately. A copy of the order dated 3.1.2005 and letter dated 16.2.2005 has been made available for the perusal of the Bench. The learned counsel of the respondents agreed to give a copy of the same to the applicant. Taking note of the fact that the applicant's subsistence allowance has been enhanced to 75% with effect from 1.2.1995 and that his pay has been revised and arrears of subsistence allowance is being drawn accordingly the application is disposed of directing the respondents to effect the payment of arrears to



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the applicant within a period of one month from the date of receipt of a copy of this order. No order as to costs.

(Dated the 10th day of March 2005)



A.V. HARIDASAN
VICE CHAIRMAN

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